

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 720**

TO BE ANSWERED ON THE 25TH JULY, 2023/ SRAVANA 3, 1945 (SAKA)

HARASSMENT OF WOMEN

**720. DR. CHANDRA SEN JADON:
DR. SANGHMITRA MAURYA:
SHRIMATI KESHARI DEVI PATEL:
SHRI SANJAY JADHAV:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the cases of harassment of women particularly rape and murder have increased in the country;**
- (b) if so, the total number of such cases reported during each of the last five years, crime and State-wise;**
- (c) the number of accused who have been convicted in the cases of harassment of women in the country during the said period, State-wise;**
- (d) the number of people involved in such cases who have been acquitted during the said period alongwith the reasons therefor, State-wise;**
- (e) whether the law is flexible including the plan of the Government to overcome this; and**
- (f) whether the Government plan to constitute a committee to prevent the violence against women and if so, the persons who are likely to be included in the said committee or the persons who will represent the said committee?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (d): National Crime Records Bureau (NCRB) compiles and publishes information on crime in its publication "Crime in India". The published

reports are available until the year 2021. The State/UT-wise details of cases registered, persons convicted and persons acquitted, during years 2017 to 2021 under Murder with Rape/Gang Rape, Rape & Assault on Women with intent to outrage her Modesty are at Annexure-I, Annexure-II & Annexure-III respectively.

(e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, Government of India has taken a number of initiatives for safety of women across the country, which are given below:

i. The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of chargesheet in rape cases in 2 months and trials to be completed in 2 months.

ii. Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.

iii. Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai).

iv. Ministry of Home Affairs has provided financial assistance under the 'Cyber Crime Prevention against Women and Children (CCPWC) Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers.

v. MHA has launched the "National Database on Sexual Offenders" (NDSO) on 20th September 2018 to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies.

vi. MHA has launched an online analytic tool "Investigation Tracking System for Sexual Offences" for Police on 19th February 2019 to facilitate them to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018.

vii. In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories after gap analysis and demand assessment.

viii. MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken for Investigation Officers, Prosecution Officers and Medical Officers. Bureau of Police Research & Development has distributed 14,950 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.

ix. MHA has also approved two projects for setting up and strengthening of Women Help Desks in Police Stations and Anti-Human Trafficking Units in all districts of the country.

x. In addition to the above-mentioned measures, the Ministry of Home Affairs have issued advisories from time to time with a view to help the States/UTs to deal with crimes against women, which are available at www.mha.gov.in

(f): Sir, at present, no such plan is under consideration.

**ANNEXURE-I MENTIONED IN THE REPLY TO LOK SABHA UNSTARRED QUESTION NO.720
FOR REPLY ON 25th July 2023.**

State/UT-wise Cases Registered(CR), Persons Convicted (PCV) and Persons Acquitted (PAQ) under Murder with Rape/Gang Rape for crime against women during 2017 to 2021

SL .	State/UT	2017			2018			2019			2020			2021		
		CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ
1	Andhra Pradesh	6	0	1	4	1	4	6	0	2	5	0	2	2	0	2
2	Arunachal Pradesh	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0
3	Assam	27	0	0	66	6	1	26	2	2	26	0	1	46	0	0
4	Bihar	0	0	0	9	0	0	4	0	0	3	0	0	0	1	0
5	Chhattisgarh	3	0	0	10	2	0	3	0	0	8	3	0	8	0	0
6	Goa	2	0	0	1	0	0	0	0	0	1	0	1	0	0	0
7	Gujarat	4	0	0	6	0	0	7	0	0	7	0	0	7	5	0
8	Haryana	8	3	1	26	2	2	6	6	3	2	0	0	11	0	2
9	Himachal Pradesh	7	0	0	7	0	1	13	3	1	8	0	4	0	1	0
10	Jharkhand	6	0	0	7	0	0	4	1	0	9	0	0	20	0	2
11	Karnataka	7	0	0	16	1	0	23	1	0	7	0	1	18	0	0
12	Kerala	4	0	0	1	0	1	14	2	1	1	0	0	2	0	0
13	Madhya Pradesh	21	8	0	46	10	0	37	9	0	27	10	0	35	20	7
14	Maharashtra	26	17	26	17	5	22	47	12	26	20	0	3	23	2	0
15	Manipur	0	0	0	0	0	0	0	0	0	2	0	0	0	0	0
16	Meghalaya	0	0	0	4	0	0	6	0	0	2	0	0	4	0	0
17	Mizoram	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	1	3	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	9	5	2	1	0	0	3	0	0	18	0	0	12	0	0
20	Punjab	3	0	0	4	2	0	0	0	0	5	2	0	4	0	0
21	Rajasthan	4	0	0	6	1	0	7	2	1	8	0	0	14	4	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0
23	Tamil Nadu	2	0	0	4	0	0	8	0	0	3	1	0	5	0	0
24	Telangana	3	0	0	6	0	2	20	1	0	14	2	0	12	1	1
25	Tripura	2	0	0	0	0	0	0	1	0	2	0	0	1	0	0
26	Uttar Pradesh	64	9	2	41	5	0	34	8	0	31	8	0	48	12	0
27	Uttarakhand	1	0	0	2	0	0	2	0	0	0	0	0	0	0	0
28	West Bengal	3	1	0	6	0	0	7	1	0	9	0	0	5	0	0
	TOTAL STATE(S)	213	46	32	291	35	33	278	49	36	218	26	12	278	46	14
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	1	0	0	0	0	0	0	0	1	0	0
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0	0	0	3	0	0
32	Delhi	6	2	0	3	0	0	5	0	0	1	0	0	2	0	0
33	Jammu & Kashmir*	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0
34	Ladakh	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	4	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	10	2	0	3	1	0	6	0	0	1	0	0	6	0	0
	TOTAL (ALL INDIA)	223	48	32	294	36	33	284	49	36	219	26	12	284	46	14

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2017-2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during 2017-2019

ANNEXURE-II MENTIONED IN THE REPLY TO LOK SABHA UNSTARRED QUESTION NO.720 FOR REPLY ON 25th July 2023.

State/UT-wise Cases Registered(CR), Persons Convicted (PCV) and Persons Acquitted (PAQ) under Rape for crime against women during 2017 to 2021

SL .	State/UT	2017			2018			2019			2020			2021		
		CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ
1	Andhra Pradesh	988	149	836	971	113	772	1086	88	867	1095	40	569	1188	34	376
2	Arunachal Pradesh	59	1	4	67	3	3	63	2	1	60	0	1	83	13	8
3	Assam	1772	76	469	1648	47	928	1773	49	485	1657	14	474	1733	31	380
4	Bihar	605	134	225	651	123	115	730	83	192	806	47	31	786	91	49
5	Chhattisgarh	1908	618	979	2091	463	903	1036	539	870	1210	148	201	1093	184	339
6	Goa	76	15	67	61	7	46	72	1	38	60	4	16	72	1	21
7	Gujarat	477	37	283	553	20	179	528	31	165	486	8	77	589	14	134
8	Haryana	1099	203	800	1296	182	842	1480	128	779	1373	38	146	1716	87	483
9	Himachal Pradesh	249	29	144	344	31	117	359	58	115	331	36	67	358	49	100
10	Jharkhand	914	426	167	1090	129	298	1416	388	251	1321	220	162	1425	159	106
11	Karnataka	546	71	491	492	84	460	505	35	339	504	29	358	555	50	386
12	Kerala	2003	159	432	1945	218	625	2023	125	586	637	828	509	771	150	654
13	Madhya Pradesh	5562	1694	3162	5433	1235	2426	2485	1020	2236	2339	402	646	2947	860	2107
14	Maharashtra	1933	195	1036	2142	217	1118	2299	180	1144	2061	111	450	2496	107	711
15	Manipur	40	9	2	52	4	6	36	8	7	32	2	4	26	0	10
16	Meghalaya	119	11	2	87	8	17	102	45	78	67	9	15	75	10	15
17	Mizoram	25	10	4	50	3	0	42	21	3	33	11	3	26	6	2
18	Nagaland	10	16	3	10	9	1	8	4	5	4	6	1	4	0	1
19	Odisha	2070	181	885	918	149	936	1382	122	703	1211	33	176	1456	53	493
20	Punjab	530	129	342	831	204	493	1002	259	650	502	79	217	464	113	367
21	Rajasthan	3305	810	1299	4335	691	967	5997	987	837	5310	821	899	6337	888	848
22	Sikkim	17	9	8	16	8	12	11	2	3	12	0	4	8	4	1
23	Tamil Nadu	283	101	611	331	85	543	362	77	393	389	43	176	422	43	235
24	Telangana	552	46	394	606	22	260	873	42	401	764	46	292	823	69	433
25	Tripura	95	19	49	97	10	83	88	21	79	79	4	27	61	6	23
26	Uttar Pradesh	4246	1341	604	3946	1517	871	3065	1037	579	2769	1308	502	2845	968	546
27	Uttarakhand	374	87	55	561	41	61	526	144	68	487	50	71	534	118	116
28	West Bengal	1084	75	898	1069	92	618	1068	79	875	1128	14	441	1123	22	296
	TOTAL STATE(S)	30941	6651	14251	31693	5715	13700	30417	5575	12749	26727	4351	6535	30016	4130	9240
29	A&N Islands	13	0	6	30	2	6	13	4	18	2	0	9	15	0	21
30	Chandigarh	65	46	59	86	39	27	112	16	26	60	9	15	74	10	17
31	D&N Haveli and Daman & Diu+	8	3	11	10	6	18	4	0	6	4	0	1	3	0	7
32	Delhi	1229	234	486	1215	178	408	1253	173	554	997	94	106	1250	70	129
33	Jammu & Kashmir*	296	23	255	320	29	232	223	19	277	243	9	169	315	17	143
34	Ladakh	-	-	-	-	-	-	-	-	-	2	0	2	2	0	1
35	Lakshadweep	0	0	0	2	0	0	0	0	0	3	0	0	0	0	0
36	Puducherry	7	0	0	0	0	0	10	0	0	8	10	5	2	0	0
	TOTAL UT(S)	1618	306	817	1663	254	691	1615	212	881	1319	122	307	1661	97	318
	TOTAL (ALL INDIA)	32559	6957	15068	33356	5969	14391	32032	5787	13630	28046	4473	6842	31677	4227	9558

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2017-2019* Data of erstwhile Jammu & Kashmir State including Ladakh during during2017-2019

ANNEXURE-III MENTIONED IN THE REPLY TO LOK SABHA UNSTARRED QUESTION NO.720 FOR REPLY ON 25th July 2023.

State/UT-wise Cases Registered (CR), Persons Convicted (PCV) and Persons Acquitted (PAQ) under Assault on Women with Intent to Outrage her Modesty for crime against women during 2017 to 2021

SL	State/UT	2017			2018			2019			2020			2021		
		CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ	CR	PCV	PAQ
1	Andhra Pradesh	5129	364	3915	4445	333	4138	4444	229	2277	4886	116	1189	5108	88	897
2	Arunachal Pradesh	97	0	6	103	5	4	80	2	2	73	1	0	74	1	6
3	Assam	3569	50	516	4180	85	1499	4619	87	1031	4642	16	791	4499	36	600
4	Bihar	197	16	49	262	24	34	312	6	82	584	2	21	387	19	25
5	Chhattisgarh	1899	611	976	1854	474	669	1316	590	1097	1461	400	501	1248	227	390
6	Goa	134	2	55	125	10	62	119	4	41	67	0	43	74	5	26
7	Gujarat	1058	43	750	1208	30	553	1048	37	641	846	8	234	660	24	370
8	Haryana	2031	322	1250	2671	238	1019	2581	230	1086	2339	67	227	2882	145	583
9	Himachal Pradesh	397	21	207	513	29	182	498	38	269	538	23	138	487	22	127
10	Jharkhand	748	121	92	1378	89	261	1646	161	281	1358	170	156	1335	157	96
11	Karnataka	5763	104	5061	5204	143	4471	4937	120	5119	4751	82	2255	5105	183	4514
12	Kerala	4413	395	1666	4544	333	2062	4507	276	1638	3890	176	4769	4059	164	1011
13	Madhya Pradesh	9252	2757	3729	8790	2935	3133	5585	1711	2961	5378	651	1037	5760	1483	1703
14	Maharashtra	9392	511	3369	10835	640	3797	10472	579	3457	9965	239	1575	10568	310	2112
15	Manipur	66	5	3	56	4	3	59	4	3	61	0	2	92	0	1
16	Meghalaya	88	5	8	95	5	18	96	89	66	86	5	7	92	4	6
17	Mizoram	64	36	8	67	21	1	35	14	1	26	20	2	31	10	3
18	Nagaland	12	9	2	10	3	0	8	0	0	7	1	0	11	14	1
19	Odisha	9132	102	2016	9973	214	2989	11308	206	2773	12605	44	961	14853	17	777
20	Punjab	933	162	443	956	188	506	944	189	563	731	58	139	678	79	203
21	Rajasthan	4883	1215	1322	5249	1354	1220	8802	1787	1429	8661	1490	1041	9079	1632	1276
22	Sikkim	21	10	4	23	7	5	21	2	1	18	1	3	17	1	6
23	Tamil Nadu	744	239	945	814	171	819	803	138	653	892	93	348	1077	165	552
24	Telangana	4409	85	1426	4567	327	1671	4190	171	1995	4907	340	596	4365	125	566
25	Tripura	225	27	68	165	13	86	153	33	121	115	12	45	94	4	52
26	Uttar Pradesh	12607	3583	1013	12555	4306	1477	11988	3802	1763	9864	3297	2305	9393	3347	1501
27	Uttarakhand	435	131	46	548	39	28	475	146	152	474	7	24	655	40	71
28	West Bengal	3832	34	1769	3399	68	1235	3291	36	1229	2488	25	1178	2485	23	1268
	TOTAL STATE(S)	81530	10960	30714	84589	12088	31942	84337	10687	30731	81713	7344	19587	85168	8325	18743
29	A&N Islands	38	7	33	35	10	19	25	6	16	15	2	15	32	3	14
30	Chandigarh	100	20	58	100	35	39	66	15	27	42	3	14	37	5	38
31	D&N Haveli and Daman & Diu+	9	0	5	11	0	15	8	0	8	6	0	3	7	0	8
32	Delhi	2874	382	567	2705	313	546	2355	466	804	1840	199	234	2068	159	231
33	Jammu & Kashmir*	1417	78	1619	1597	31	1514	1440	33	1355	1744	13	687	1851	48	657
34	Ladakh	-	-	-	-	-	-	-	-	-	4	0	2	5	4	3
35	Lakshadweep	0	0	0	0	0	0	5	0	0	3	0	0	1	0	0
36	Puducherry	33	0	0	60	5	6	23	0	0	25	16	0	31	0	0
	TOTAL UT(S)	4471	487	2282	4508	394	2139	3922	520	2210	3679	233	955	4032	219	951
	TOTAL (ALL INDIA)	86001	11447	32996	89097	12482	34081	88259	11207	32941	85392	7577	20542	89200	8544	19694

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2017-2019*' Data of erstwhile Jammu & Kashmir State including Ladakh during during2017-2019